

**IN THE HIGH COURT AT CALCUTTA**  
**APPELLATE SIDE**

**NOTIFICATION**

**No. 1514 – CPC.**

**Date: 09.04.2020.**

It is hereby notified for information of all concerned that in furtherance of the steps already taken during the period of lockdown to combat the spread of Corona virus (COVID-19) and in continuation of the directions of the Hon'ble the Chief Justice of Calcutta High Court vide Notification No.1498-RG issued on 24<sup>th</sup> March, 2020 and in view of the order passed by the Hon'ble Supreme Court of India in the matter of SUO MOTU WRIT (CIVIL) NO. 5/2020 dated April 6, 2020, the High Court has been pleased to further direct **in respect of the District and Sub-divisional Courts**, as follows :-

1. In view of the inconvenience likely to be faced by the lawyers, litigants etc. in physically attending court proceedings during the lockdown and to avoid overcrowding in court precincts, court proceedings of extreme urgent matters may be conducted via video-conferencing through Vidyo Desktop application which can be installed in the laptop/desktop or VidyoMobile application which can be installed in the Smartphones/Tablets having android OS via Play Store or by any other such videoconferencing modes, wherever applicable.

2. If any urgent matter is required to be filed, Learned Advocate shall submit the soft copy of the same along with other required documents and an undertaking that deficit court fees will be paid subsequently, within 48 hours of opening the respective Court, after attaining normalcy and the consent that the matter may be heard through videoconferencing. The petition along with the undertaking, documents, etc. are required to be sent to the email of the District Court and a copy of the same be sent as CC to corresponding GP/PP/OP as the case may be. The email of the district court should be uploaded in the official website of the District Court. After scrutiny, if the Chief Judge/District Judge, considers it as an extremely urgent matter, the same can be heard through videoconference using Vidyo Desktop/VideoMobile application or using any other videoconferencing application.

3. For the purpose of establishing video linkage, the advocate must furnish his email id and mobile number on a separate sheet so that he/she can be invited to the videoconferencing by sending link/video conferencing ID in his/her email id and mobile number alongwith other details as mentioned in para 2. The Vidyo Desktop application for desktop/laptop or the VidyoMobile application for smartphones/tablets need to be installed in mobile or laptop, well before the schedule time when the matter is taken up by videoconferencing.

4. The District Judge would keep only such offices open with skeletal staff as may be required to facilitate the holding of the concerned courts for extremely urgent cases or as directed from time to time, and for facilitating all matters that may be connected for smoothly holding of such concerned Court, by video-conferencing or otherwise.

All concerned are, therefore, requested to take necessary steps accordingly.

**By Order,**

Sd/-

**Central Project Coordinator**

**High Court, Calcutta.**

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**OFFICE OF THE DISTRICT JUDGE,  
UTTAR DINAJPUR AT RAIGANJ  
ENGLISH DEPARTMENT**

**Memo No. 663 ( 35 )/G Dated : 09.04.2020**

Copy of Hon'ble Court's Notification No. 1514-RG dated 09.04.2020 forwarded for information and taking necessary action to :-

- 1) The Court of the District Judge, Uttar Dinajpur at Raiganj
- 2-3-4-5) The Additional District & Sessions Judge, 1<sup>st</sup>/2<sup>nd</sup>, Raiganj/Islampur
- 6-7-8-9) The Additional District & Sessions Judge, Fast Track Court, 1<sup>st</sup>/2<sup>nd</sup>, Raiganj/Islampur
- 10-11) The Assistant Sessions Judge-cum-Civil Judge, Sr. Division, Raiganj/Islampur
- 12-13-14) The Chief Judicial Magistrate, Uttar Dinajpur at Raiganj/ACJM, Raiganj/Islampur
- 15) The Secretary, DLSA, Uttar Dinajpur at Raiganj
- 16-17-18-19) The Judicial Magistrate, 1<sup>st</sup>/2<sup>nd</sup> Raiganj/Islampur
- 20) The Civil Judge, Jr. Division, Additional Court-cum-JM, Raiganj
- 21-22) The Civil Judge, Jr. Division, Raiganj/Islampur
- 23-24) The Civil Judge, Probationary, Raiganj/Islampur
- 25-34) The Judge-in-charge of Nezarat/Accounts/Copying Civil/Copying Criminal/ DRR/Forms & Stationery, Civil Courts, Raiganj/Islampur
- 35-36) The Nodal Officer under eCourts Project, Uttar Dinajpur Judgeship, Raiganj/Islampur.

**If any urgent matter is required to be filed, Learned Advocate shall submit the soft copy of the same along with other required documents and an undertaking that deficit court fees will be paid subsequently, within 48 hours of opening the respective Court, after attaining normalcy and the consent that the matter may be heard through videoconferencing. The petition along with the undertaking, documents, etc. are required to be sent to the email of the District Court and a copy of the same be sent as CC to corresponding GP/PP/OP as the case may be.**

**The Nodal Officers under eCourts Project, Uttar Dinajpur at Raiganj and Islampur are asked to create a new dedicated email id of their respective station with the help of the System Assistant for exclusively filing purpose of extreme urgent matters and upload the same in the official website of Uttar Dinajpur Judgeship for all concerned. The official email id of GP/PP be also uploaded in the official website of the district. Besides, they are requested to take all other necessary steps in this regard.**

**After scrutiny, if the Judge concerned, considers it as an extremely urgent matter, the same can be heard through videoconference using Vidyo Desktop/VideoMobile application or using any other videoconferencing application. Roster of Judicial Officers follows. Only those extreme urgent matters would be acted upon which would be sent to the dedicated email ids of the District Court ( to be notified) .**

- 37) The System Assistant under eCourts Project, Uttar Dinajpur at Raiganj for uploading in the official website of Uttar Dinajpur Judgeship.

sd/- Ajay Kumar Gupta  
District Judge,  
Uttar Dinajpur at Raiganj

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**Memo No. 664 ( 17 )/G Dated 09.04.2020**

Copy along with copy of Hon'ble Court's Notification No. 1514-RG dated 09.04.2020 and above endorsement forwarded for information and taking necessary action to :-

- 1) The District Magistrate, Uttar Dinajpur
- 2) The Superintendent of Police, Raiganj Police District
- 3) The Superintendent of Police, Islampur Police District
- 4) The Chief Medical Officer of Health, Uttar Dinajpur
- 5-6-7-8) The President/Secretary, District/Sub-Divisional Bar Association, Raiganj/Islampur. They are requested to give wide circulation of the above notification of the Hon'ble Court among all Learned members of their respective Bar forthwith so that they can file extreme urgent matter through their registered email id. **The petition along with the undertaking [ that deficit court fees will be paid subsequently, within 48 hours of opening the respective Court, after attaining normalcy and the consent that the matter may be heard through videoconferencing] , documents, etc. are required to be sent to the dedicated email of the District Court (to be notified ) and a copy of the same be sent as CC to corresponding GP/PP/OP as the case may be. Applications / petitions sent to the email id [districtcourtud@gmail.com](mailto:districtcourtud@gmail.com) shall not be entertained.**  
Detailed notification follows.

9-10-11) The PP/Addl. PP, Uttar Dinajpur/APP, Raiganj/Islampur.

12-13) The GP/Addl. GP, Uttar Dinajpur Raiganj/Islampur

14-15-16-17)The President/Secretary, District/Sub-Divisional Law Clerks' Association, Raiganj/Islampur

sd/- Ajay Kumar Gupta  
District Judge,  
Uttar Dinajpur at Raiganj